

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.10.2014

OA No. 291/00583/2014

Mr. C.B. Sharma, Counsel for applicants.

Heard the learned counsel for the applicants.

The present OA has been filed by the applicants with the prayer that the respondents be directed to make the payment of arrears of 5th CPC for the period from 01.01.1996 to 18.02.2003 in pursuance of the judgment of Hon'ble Supreme Court of India dated 07.07.2014 in SLP (C) No. 1587-1588/2014. Learned counsel for the applicant submits that applicants have filed representation before the respondent nos. 3 & 4 which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 10.09.2014 (Annexure A/1) by way of passing a reasoned and speaking order.

Respondents nos. 3 & 4 are directed to consider and decide the representation of the applicants dated 10.09.2014 (Annexure A/1) strictly in accordance with the provisions of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of four months from the date of receipt of a copy of this order.

If any prejudicial order against the interest of the applicants is passed by the respondents nos. 3 & 4, the applicants will be at liberty to challenge the same by way of filing substantive OA in accordance with the provisions of law.

The learned counsel for the applicants is directed to provide a copy of the paper book of the OA alongwith the copy of this order to the respondents nos. 3 & 4.

With these observations and directions, the OA stands disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul